

employees below the Board level, Government is neither the Appointing, Disciplinary, Appellate nor the Reviewing Authority and as such the Government does not intervene in the service matters of such employees of the public sector undertakings.

The company has reported that the said employee had filed a writ petition in the Hon'ble Delhi High Court against the disciplinary proceedings initiated against him by the management and the writ petition was dismissed by the Hon'ble High Court. While dismissing the petition the Hon'ble Delhi High Court observed "The petitioner has been unauthorisedly abstaining himself from joining since March, 1989. This is nothing short of indiscipline. In these circumstances, we are not inclined to interfere Dismissed." Aggrieved by these orders of the High Court, the petitioner filed two Special Leave Petitions in the Hon'ble Supreme Court of India which were also rejected.

#### Krishak Bharati Co-operative Limited

3092. SHRI NAUNIHAL SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Krishak Bharati Co-operative Limited (KRIBHCO) has been driven to the path of sickness because of their inability to resort to influence peddling;

(b) if, what is the present status of KRIBHCO and the reasons for its sickness; and

(c) what steps are being taken by the new management of KRIBHCO and the Government to salvage its Rs. 142 crores investments with the scam-tainted finance companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO) : (a) and (b) KRIBHCO has been earning profits consistently ever since it started commercial production. In fact, it has made a record post-tax profit of Rs. 145.58 crores during 1992-93.

(c) Out of the total deposits of Rs. 142.00 crores in Andhra Bank Financial Services Ltd. (ABFSL) and Canara Bank Financial Services Ltd. (Canfina), Rs. 11.50 crores, have since been recovered. KRIBHCO has made representation to the Reserve Bank of India to issue directions under the Banking Regulations Act to the above two banking companies to pay the outstanding deposits. The Society is also vigorously following up the matter with ABFSL/ Andhra Bank and Canfina/Canara Bank

for recovery of the amounts due. ABFSL have offered to deliver IRFC Bonds for face value of Rs. 81 crores against the amounts owed by them to KRIBHCO.

#### Fermentation of antibiotics at IDPL, Rishikesh

3093. SHRI G. PRATHAPA REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that as reported in the press that there have been heavy losses in fermentation of antibiotics like penicillin at IDPL, Rishikesh on account of power failure and if so, the losses suffered over the past three years, product-wise;

(b) whether such failures and reduced production have resulted in shortages of these vital drugs and possibility led to imports; and

(c) whether Government have drawn up any plans such as separate power supply and/or any other contingency foolproof plan and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO) : (a) Yes, Sir. The production of Pot. Penicillin, Streptomycin, Tetracycline and Oxytetracycline had suffered due to power failures in IDPL, Rishikesh Plant during the last 3 years. The losses suffered during the said years on account of power failures were as under :—

	(in terms of value) (Rs./crores)		
	1990-91	1991-92	1992-93
	1.87	1.99	2.39

(b) No Sir.

(c) Captive power generation is capital intensive for such fermentation plants. However, after detailed study by Experts in the Revival Package, IDPL has planned to instal 3 DG Sets and Diesel Engine operated air compressor to meet critical needs.

#### Taking over of Rashtriya Chemicals and Fertilizers

3094. DR. BAPU KALDATE : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal with Government for taking over the Government owned public sector unit Rashtriya Chemicals and Fertilizers (RCF) by the Maharashtra State Co-operative sector;